

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42876 of 2014

(Arising out of Order-in-Appeal No. 133/2014 dated 24.09.2014 passed by the Commissioner of Central Excise & Service Tax (Appeals), Large Taxpayer Unit, 1775, J.N. Road, Anna Nagar [W] Extn., Chennai – 600 101)

M/s. Saint Gobain Glass India Ltd.

: Appellant

Plot No. 36, GIDC, Jhagadia,
Dist. Bharuch, Gujarat

VERSUS

The Commissioner of Central Excise & Service Tax : Respondent

Large Taxpayer Unit,
1775, J.N. Road, Anna Nagar [W] Extn., Chennai – 600 101

APPEARANCE:

Shri M.N. Bharathi, Advocate for the Appellant

Shri S. Balakumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 42179/2021

DATE OF HEARING: 19.08.2021

DATE OF DECISION: 19.08.2021

Order : Per Bench

The Department has filed letter in C.No. IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)